

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 20302/2021

(Arising out of impugned final judgment and order dated 13-08-2021 in CN No. 3330/1982 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

GARIBEY (DEAD) THROUGH LRS.

Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.161320/2021-EXEMPTION FROM FILING O.T.)

Date : 04-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Ms. Sakshi Kakkar, AOR
 Mr. Shakti Singh, Adv.
 Mr. Vikas Gupta, Adv.
 Ms. Urvashi Arya, Adv.
 Mr. Surender Verma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioners seeking adjournment on the ground of personal difficulty, list the matter after one week.

(ARUSHI SUNEJA)
SENIOR PERSONAL ASSISTANT

(RENU BALA GAMBHIR)
COURT MASTER (NSH)